NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No. 899/(MAH)/2017 CA No.

CORAM:

Present: SHRI M.K. SHRAWAT

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 02.05.2017

NAME OF THE PARTIES:

Ajay K J Panicker & Anr.

V/s.

Shree Sukharkarta Developers Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No. NAME DESIGNATION SIGNATURE

1. SAMEER SHAHANI. ADV. FOR PETITIONERS. STATEMENTS.

2. ADV RUCHI CHITAUN ADV ADV FOR PERSTONDENTS FURNISHED FUNDING.

ORDER T.C.P. No. 899/I&BP/NCLT/MB/MAH/2017

- This Petition is duly represented by the Learned Counsel of the Petitioner and Respondents. This Petition is transferred from the Hon'ble High Court. It was filed by invoking the provisions of Section 433(e) and (f) of the Companies Act, 1956.
- Matter is listed today for the first time before this Bench. Hence the
 Petitioner is directed to comply with the provisions of Insolvency and
 Bankruptcy Act within the stipulated time of Service of Form No. 5 and Notice
 of Demand and file the same in the NCLT.
- Likewise on receipt of the Notice of Demand, the Respondent is given liberty to take due process of law. With these directions matter is adjourned to 05.06.2017.

M.K. Shrawat Member (Judicial)

Dated: 02.05.2017